

1069-70 and 1970-71. A copy of the review has been forwarded to the Government of West Bengal with a request to undertake a detailed appraisal of the State's Fourth Plan including re-definition of inter-sectoral priorities as may be called for, bearing in mind the major shortfalls under important programmes/projects as revealed in the review and the need for re-orientation of the State's Fourth Plan as pointed out in the review in the light of the objectives outlined in the President's Address to Parliament on the 23rd March, 1971.

The major shortfalls which have come to the notice of the Planning Commission fall under the following heads of development:

- i) Area Development;
- ii) Co-operation;
- (iii) Large & Medium Industries;
- fiv) Village & Small Industries;
- (v) General Education;
- (vi) Health: and
- (vii) Calcutta Metropolitan District Area Programme.

The reply of the State Government is still awaited.

CENSOR BOARD

598. SHRI B. C. PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING/सूचना और प्रसारण मंत्री be pleased to state:

(a) whether there is any proposal under Government's consideration to have paid members on the Censor Board; and

ib) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/सूचना और प्रसारण मंत्रालय में उप-मंत्री (SHRI DHARAMVIR SINGH): 1a) and 1b) One of the

recommendations of the Enquiry Committee on Film Censorship is to set up an independent self-supporting Central Board of Film Censors with 20 full-time paid members. This along with other recommendations of the Enquiry Committee is under the consideration of Government.

SICK INDUSTRIAL UNITS IN WEST BENGAL

599. SHRI M. K. MOHTA:

SHRI SASANKASEKHAR SANYAL:

DR. K. MATHEW KURIAN:

SHRI SALIL KUMAR GANGULY:

SHRI CHANDRAMOULI JAGLAMUDI:

SHRI SUNDAR MANI PATEL:

Will the Minister of INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्री be pleased to state:

fa) whether Government propose to take over the resumable, closed, and sick industrial units in West Bengal;

(b) if so, the details thereof: and

(c) the compensation which is being given to the management of the industrial units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ औद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): fa) to fc) An Ordinance has been promulgated amending the Industries (Development & Regulation) Act, 1951. The Ordinance, among other things, provides for taking over the management of industrial undertakings which have been mis-managed or are lying closed for any reason. The Ordinance also provides for (i) sale of the unit at a reserve price or higher, action